

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : B : NEW DELHI

BEFORE SHRI C.M. GARG, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

ITA No.9596/Del/2019
Assessment Year: 2010-11

Central Warehousing Corporation, Vs. DCIT,
4/1, Siri Industrial Area, Circle-5(2),
August Kranti Marg, New Delhi.
New Delhi.

PAN: AAACC1206D

(Appellant)

(Respondent)

Assessee by	:	Shri K. Sampath, Advocate & Shri V. Rajakumar, Advocate
Revenue by	:	Ms Ranjit Kaur, Sr. DR
Date of Hearing	:	02.02.2023
Date of Pronouncement	:	02.02.2023

ORDER

PER C.M. GARG, JM:

This appeal filed by the assessee is directed against the order dated 26.08.2014 of the CIT(A)-VI, New Delhi, relating to AY 2010-11.

2. At the time of hearing, the Id. Counsel of the assessee, vide letter dated 28.01.2023, placed on record, submitted that assessee does not want to pursue the appeal and would like to withdraw the same in view of the fact that the relief sought vide the issue raised in this appeal has already been granted to the assessee in the Cross Objection filed by the assessee to grounds raised by the Revenue in ITA No.5784/Del/2014.

3. The Id. DR has no objection in the assessee withdrawing its appeal.
4. In view of the above submission of the Id. counsel, the assessee is allowed to withdraw the instant appeal and the appeal is accordingly treated as 'withdrawn.'
5. In the result, the appeal filed by the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on 02.02.2023.

Sd/-

(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 02nd February, 2023.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi